

ITEM NO.205

COURT NO.10

SECTION XV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No(s).16063/2007
(From the judgement and order dated 23/05/2007 in FAO No.184/2005 of The
HIGH COURT OF DELHI AT N. DELHI)

MST.PARAM PAL SINGH TR.FATHER

Petitioner(s)

VERSUS

M/S NATIONAL INSURANCE CO.& ANR.

Respondent(s)

(With prayer for interim relief and office report)

(FOR FINAL DISPOSAL)

[FOR FURTHER ARBUMENTS]

Date: 10/12/2012 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE T.S. THAKUR

HON'BLE MR. JUSTICE FAKKIR MOHAMED IBRAHIM KALIFULLA

For Petitioner(s)

Mr. R.K. Nain,Adv.

Ms. Pratibha Nain,Adv.

Mr. Mahender Singh,Adv.

For Respondent(s)

Mr. M.K. Dua,Adv.

UPON hearing counsel the Court made the following

O R D E R

Heard.

Judgment reserved.

|(N.K. Goel)

|Court Master

|(Sneh Lata Sharma)

| |Court Master